

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:597

ANSWERED ON:02.05.2003

AMENDMENT IN THE ARBITRATION AND CONCILIATION ACT, 1996

SUBODH MOHITE

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government have examined the recommendations made by the Law Commission of India with regard to Arbitration and Conciliation.

(b) if so, the details thereof;

(c) whether the Government propose to make amendments in the Arbitration and Conciliation Act, 1996 in order to make it more effective; and

(d) if so, the time by which a decision is likely to be taken in this regard?

Answer

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

(a) to (d) Yes, Sir. The recommendations of the Law Commission of India on the subject of amendments to the Arbitration and Conciliation Act, 1996 as contained in its 176th Report, are under examination by the Government. In this respect, the views of the State Governments and some prominent member of country's chambers of commerce and industry have also been solicited though to chamber of commerce and industry have also been solicited though no chamber of comer and industry has so far responded. The Government is waiting for the necessary feedback in the matter from all the concerned quarters before taking a final view. Hence, it is not possible at this stage to indicate any time frame for taking a decision in the matter.